

[Shri Kamal Nath]

In many instances the cases involved are revenue matter and delays are beneficial to the wealthy litigants whose unpaid arrears are profitably invested in business denying the State of its benefits.

Based on an estimate approximately Rs. 5,000 crores of Central Government revenues are now blocked because of court delays. The judiciary is a vital arm of the Republic and no democracy can function with its justice dispensation mechanism not operating fast. Unless the Government takes steps to rectify the massive backlog, cases will pile up, people will be denied justice and revenue clearance will lie unsettled.

(ii) **Need to amend the Bonus Act urgently to raise the upper salary limit for the benefit of workers.**

SHRI S. KRISHNA KUMAR (Quilon) : Sir, the upper salary limit for the eligibility of Bonus even now stands unchanged at Rs. 1,600/- per mensem. Though the limit of one month salary has been enhanced to Rs. 1,600/- from Rs. 750/- in the last Parliament Session through the relevant amendment in the Bonus Act, the upper limit is the same as was fixed in 1965.

The Union Labour Minister has assured that the upper limit for Bonus is also going to be raised considerably or removed.

As far as Kerala is concerned, the season for the disbursement of Bonus is during the Onam festival. This year Onam falls on 27th August, 1985.

Therefore, unless the relevant amendment in the Bonus Act in regard to the upper limit for the eligibility of Bonus is given effect to in the current Session of Parliament, the employees of Kerala will be deprived of this benefit.

It is, therefore, requested that the relevant amendment to the Bonus Act may please be brought by the Government

immediately in the current Session of Parliament itself.

(iii) **Need for immediate reduction in the running time and improvement and upkeep of Katihar-Danapur Express Train.**

SHRI TARIQ ANWAR (Katihar) : Sir, 45 UP and 46 DN Katihar-Danapur Express is a prestigious train. This train was steamed off by our late beloved Prime Minister Smt. Indira Gandhi on 17th October, 1984 in her last Railway function. This train links the important areas of Kosi division with the Bihar State capital Patna through Broad Gauge but the condition of this train is miserable. It takes more than 14 hours to cover a distance of less than 300 kms. There are a large number of unscheduled long stoppages. Besides, the bogies are very old and in very bad shape with no water and electricity in the compartments. Even the 1st class bogies are so dirty and ill maintained that, I find it beyond words to describe.

I have written nearly a couple of dozen letters to the Minister and the Minister of State of Railways for proper maintenance of the aforesaid train and reducing the journey hours. I have also met them in this connection. I had also requested them to provide diesel locomotive for the said train and also to issue directives for reducing the journey hours to 8 hours which is more than enough for a distance of 300 kms. But, it seems that all my requests proved futile and the train is in the same old shape which is a matter of disappointment to the people of my constituency.

Therefore, I request the Minister of Railways to take immediate steps to reduce the journey time and for improvement and upkeep of this important and prestigious train.

(iv) **Need for Central assistance to improve drinking water facilities and other civic amenities in Patna.**

SHRI C.P. THAKUR (Patna) : Sir, Patna though being the Capital of Bihar lacks various civic facilities like—drinking

water, drainage of water and water logging, bad roads and transport facilities. In many areas there is no provision for safe drinking water. The older pipes have been found leaking and thus led to contaminations. Due to lack of efficient drainage system water accumulates for months producing many health hazards including mosquitoes menace, jaundice and diarrhoea.

The roads are in miserable shape, unless Centre comes in a big way to support measures for improvement this city will not be a place to live in.

[Translation]

- (v) Need to take steps to make Agra a more attractive tourist centre.

SHRI NIHAL SINGH JAIN (Agra) : Although the Taj City, Agra is the most important tourist Centre of India, through which considerable foreign exchange is being earned, yet it has been neglected from the point of view of development of tourism. On the basis of the recommendations of the Vardharajan Committee, various restrictions have been imposed on the setting up of industries in this area in order to save Taj Mahal from pollution. This has resulted in stagnation of economic development there. Besides, nothing has been done to develop tourism as an alternative industry there. It is a negative approach in the direction of solving the problem.

No action has been taken on most of the projects included in the Five Year Plan formulated by the Task Force set up by the Central and the State Government ten years ago. I urge the Central Government to formulate an integrated programme for developing tourism in Agra and it should be implemented as a time-bound programme.

Under this programme, the notable projects are the construction of barrage, National Park and Ring Road, the development of Keetham Lake, setting up of Night Clubs, Light and Sound Programme, direct flights from Jaipur and Bombay, Promotion of handicrafts industry, setting up of

National Tourism Training Institute, at Agra etc.

[English]

- (vi) Need to impress upon the Andhra Pradesh Government to honour the award given by the Tribunal on Krishna river basin water distribution.

SHRI SHARAD DIGHE (Bombay North Central) : Sir, pursuant to the powers conferred on Parliament under Article 262(1) of the Constitution of India, law providing for the adjudication of any dispute or complaint with respect to the use, distribution or control of the waters of, or in, any inter-State river was passed and the dispute between Andhra, Karnataka and Maharashtra regarding Krishna river basin water distribution was referred to a tribunal on 10th April, 1969. The award was declared on 27th May, 1976. It was to be reviewed in 2000 A.D. or thereafter. The official brochure published by the Andhra Pradesh Government at the inauguration of Telugu Ganga Project as also the project report, however, indicated that the Andhra Pradesh Government intends to use much more water. The people of Maharashtra are shocked and disturbed by this. The Union Government should, therefore, urgently intervene in the matter and prevail upon the Andhra Pradesh Government to honour the tribunal's award.

[Translation]

- (vii) Need to take measures to stop cow slaughter

SHRI MOOL CHAND DAGA (Pali) : Mr. Deputy Speaker, Sir, India is the land of Gautam Buddha, Mahavira, Gandhi and Nehru. All of them had preached non-violence. In this very land, thousands of innocent cattle are mercilessly slaughtered by some people to meet their selfish ends. This practice is increasing day by day. One lakh tonnes of meat was exported in 1984 against 2000 tonnes exported in 1973.

Gandhiji and Vinobaji had launched *Satyagraha* for ban on cow slaughter. Government had given an ass-